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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
(CAMP: NAGPUR)

Original Application No: 835/94

Transfer Application No:

DATE OF DECISION: 13/03/1995

Kum. R.V. Barekar

Petitioner

Ms. H.M. Gaikwad

Advocate for the Petitioners

Versus

Dept. of Telecom & Ors.

Respondent

Shri. R.S. Sundaram

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, V.C

The Hon'ble Shri M.R.Kolhatkar, M(A)

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

✓


(M.S.Deshpande)
V.C

J*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

(H)

O.A. 835/94

Kum. R.V. Barekar

.. Applicant

Vs.

Department of Telecom & Ors.

.. Respondents

CORAM : 1. Hon'ble Shri Justice M.S.Deshpande, Vice Chairman
2. Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearances

1. Ms. H.M.Gaikwad for the applicant.
2. Shri.R.S.Sundaram for the respondents.

ORAL JUDGMENT

DATED : 13/03/1995

(Per Shri Justice M.S.Deshpande, Vice chairman)

The learned counsel for the applicant states that the applicant's father has filed O.A. No.85 of 1995 against the order passed by the Additional Commissioner invalidating the caste claimed by him. The applicant will be in a position to proceed only after that application is decided, hence she requests for withdrawal of the O.A, which is allowed, with liberty to file a fresh O.A after decision of the O.A filed by the father of the applicant before M.A.T.

2. With this liberty, the present O.A is disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE-CHAIRMAN.